

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.70442 of 2013

(Arising out of Order-in-Original No.COMMR/B-I/ST-36/2012 dated 30.01.2013 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar I)

M/s Keshari Tritan Developers Pvt. Ltd.

M-4/34, Acharya Vihar, Bhubaneswar-751013

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bhubaneswar I

C.R.Building, Rajaswa Vihar, Bhubaneswar-751007

Respondent

Appearance:

None for the Appellant

Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75090/2022

DATE OF E-HEARING : 15.02.2022

DATE OF DECISION : 15.02.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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